

F. No. 12/1/2022-JCA
Government of India
Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel & Training)
Pers. Policy (JCA) Section

2nd Floor, B Wing, Lok Nayak Bhawan,
Khan Market, New Delhi.
April 6, 2026

OFFICE MEMORANDUM

Subject: General Election to the Legislative Assemblies of Assam, Kerala, Tamil Nadu, West Bengal and Puducherry, 2026 and Bye-Elections to 8 Assembly Constituencies of various States, 2026 - Paid Holiday - regarding

The undersigned is directed to say that the Election Commission of India has informed vide its letter No.78/EPS/2026 dated 16.03.2026 regarding General Election to the Legislative Assembly of Assam, Kerala, Tamil Nadu, West Bengal and Puducherry, 2026 and letter no. 78/EPS/2026 dated 16.03.2026, regarding bye-elections to 8 Assembly Constituencies of various States, 2026. The date of Poll in States of Assam, Kerala and UT of Puducherry has been fixed on 09.04.2026 (Thursday). The date of poll in State of Tamil Nadu has been fixed on 23.04.2026 (Thursday). The dates of Poll in State of West Bengal have fixed on 23.04.2026 (Thursday) and 29.04.2026 (Wednesday).

2. The date of Poll in the Assembly Constituencies going for bye-polls in States of Goa {21-Ponda}, Karnataka {24-Bagalkot and 107-Davanagere South}, Nagaland {28-Koridang (ST)} and Tripura {56-Dharmanagar} has been fixed on 09.04.2026 (Thursday) and in States of Gujarat {111-Umreth} and Maharashtra {223-Rahuri and 201-Baramati} has been fixed on 23.04.2026 (Thursday).

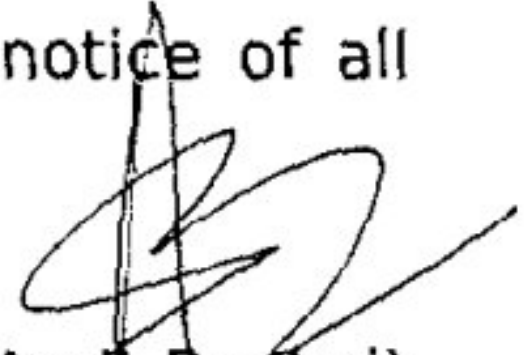
3. As per the guidelines issued by DoPT vide OM No. 12/14/99- JCA dated 10th October, 2001, the following instructions on closing of the Central Government Offices including Industrial Establishments in connection with elections/bye elections are given below:-

- i. *The Central Government Offices including Industrial Establishments shall remain closed on the day of poll in the notified areas where general election to the State Legislative Assembly is scheduled to be conducted.*
- ii. *In connection with the bye-election to Assembly Constituencies, only such of the employees, who are bona-fide voters in the*

relevant constituency should be granted special casual leave on the day of polling.

- iii. Special Casual leave may also be granted to an employee, who is ordinarily a resident of constituency and registered as a voter but employed in any Central Government Organization / Industrial Establishment located outside the constituency having general / bye- election.

4. The above instructions may be brought to the notice of all concerned.


(Amit Parkaj)
Director (JCA)

To

1. All Ministries / Departments of Government of India.
2. The Chief Secretaries of the States Government of Assam, Kerala, Tamil Nadu, West Bengal, Puducherry, Goa, Gujrat, Karnataka, Maharashtra, Nagaland and Tripura.
3. UPSC/CVC/C&AG/Lok Sabha Secretariat/Rajya Sabha Secretariat/ President's Secretariat /Vice President's Secretariat/PM's Office/Supreme Court/ Gauhati High Court /High Court of Kerala/ Madras High Court / Kolkata High Court /High Court of Bombay at Goa/High Court of Gujrat/High Court of Karnataka/ Bombay High Court / Kohima Bench of Gauhati High Court and Tripura High Court .
4. All attached and subordinate offices of Ministry of Personnel, P.G. & Pensions / MHA
5. Secretary, Staff Side, National Council (JCM), 13-C, Ferozeshah Road, New Delhi
6. National Commission for Scheduled Castes / National Commission for Scheduled Tribes / National Commission for Backward Classes
7. Chairmen/Secretaries, Central Government Employees Welfare Coordination Committee, in the States Assam, Kerala, Tamil Nadu, West Bengal, Puducherry, Goa, Gujrat, Karnataka, Maharashtra, Nagaland and Tripura.
8. The Election Commission of India, New Delhi - w.r.t. letter No. 78/EP/2026 dated 15.03.2026 and 78/EP/2026 dated 15.03.2026